

grown, the purposes for which they are used and the places where they are grown. [See Appendix XI, annexure No. 4.]

(d) The total estimated production in 1950-51 was 562 million lbs; its total estimated value in the same year was very roughly Rs. 158 Crores.

(e) The area under tobacco during the past 3 years was:—

1949-50 860 thousand acres.

1950-51 839 thousand acres.

1951-52 761 thousand acres (2nd forecast).

The decrease is attributed to adverse conditions and lack of rain at the time of sowing.

DEATH OF SHRI UMEDLAL PATNI

*2314. **Shri Bhawanji:** Will the Minister of States be pleased to state:

(a) whether it is a fact that one Shri Umedlal Patni, Sub-Inspector of Police in Kutch, while trying to capture a dacoit Khanji, who has been terrifying the people of Kutch for the last three years, was killed on or about the 14th February, 1952, by the dacoit's gun-shot?

(b) if the answer to part (a) above be in the affirmative, whether any reward was awarded and/or pension granted to his widow and dependants and?

(c) if the answer to part (b) above be in the negative, the reasons for the same?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) The question of granting Shri Patani's family special gratuity and special pension is under active consideration.

(c) Does not arise.

EX-ARMY PERSONNEL

*2317. **Babu Ramnarayan Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of applications made by Ex-Army personnel to the Supreme Court and to the East Punjab High Court including the Circuit Court at Delhi for the issue of a Writ, direction or order to the Union of India under articles 32 and 226 of the Constitution; and

(b) the total number of cases referred to in part (a) above, in which notice to the Union was issued by the Court?

The Minister of Home Affairs and States (Dr. Katju): (a) Since the 26th

January 1950, two such petitions have been made to the Supreme Court and four to the Punjab High Court including its Circuit Bench at Delhi.

(b) Notice to the Union of India was issued in one case by the Punjab High Court.

ASSIGNMENT PLAN FOR WAVE LENGTHS

*2318. **Shri Telkikar:** Will the Minister of Communications be pleased to state:

(a) whether the assignment plan indicating the actual wave lengths given to each country has been agreed upon; and

(b) whether this change is going to cause any disturbances in the present radio sets?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Plans indicating the actual wave lengths assigned to each country have been internationally agreed for the frequency bands up to 3950 kc/s. No plans have been internationally agreed for the Broadcasting Services using frequencies between 3950 and 27,500 kc/s.

(b) The new plans are not expected to affect the utility of the existing domestic radio receiving sets.

PAKISTAN HIGH COMMISSIONER IN AUSTRALIA

*2319. **Shri K. Subrahmanyam:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the present Pakistan High Commissioner in Australia is wanted in connection with a cheating case before a Delhi Court;

(b) if the answer to part (a) above be in the affirmative, whether summons issued for him were returned without having been executed; and

(c) in that case, have Government taken up the matter with the Pakistan authorities, or will it be included in the agenda for future Indo-Pak conferences at Ministerial level?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). This gentleman was shown as one of the accused in a cheating case. The magistrate issued summons against him in the normal manner and at a later stage a warrant, but these could not be served on him as he was not in India. Thereafter the prosecution requested the magistrate to delete his name from the list of accused and the magistrate granted the request.

(c) No.